

12 hrs.

RE. MOTIONS FOR ADJOURNMENT

Shri B. K. Gaikwad (Nasik) Sir, most respectfully, I beg to draw your attention to the adjournment motion which was tabled by me. Unfortunately, consent has been withheld. Several Members were asking questions. We can ask only questions.

Mr. Deputy-Speaker: Order, order. I would advise them to seek some other opportunity. Even in the absence of the Speaker here, I have been informing the hon. Members that we should now reconcile ourselves to the decision that has been taken. The Speaker has ruled more than once that when he withholds consent, if the hon. Member has got any grievance and he wants to make a representation, he can come to the hon. Speaker's Chamber or write to him and that he would then consider it again and if he feels that it is advisable to bring it again before the House, he will do so. The hon. Members ought not to get up here and say something when they have been informed that consent has been withheld. They should not rise in their seats and begin to discuss something for which consent has not been given. I would again draw the attention of the hon. Members to this ruling. If any hon. Member has any grievance or complaint that the decision taken by me today is not justified, he can come to me in the Chamber or can write to me and I will discuss it with him and certainly see whether it is advisable to bring it up again.

Shri Tangamani (Madurai). Sir, I want to make a submission. Tomorrow is the last day of this session.

Mr. Deputy-Speaker: That is exactly what I am also saying.

Shri Tangamani: The other day, the hon. Speaker was pleased to say that whenever some important news appeared in the Press, we must bring

it to the notice of the Government so that we might know if it was true and it might be clarified.

Mr. Deputy-Speaker: That objective has been served. It has been brought to the notice of the Government. Here, we have only to see whether it should be admitted as an adjournment motion and I have withheld consent. Now, if the hon. Member wants me to revise my decision, I will again advise him to come to my Chamber at 3 O'clock.

Shri Tangamani rose—

Mr. Deputy-Speaker: Order, order. If I have given the decision twice, he ought to reconcile himself to that.

Shri Tangamani: Normally, I would have

Mr. Deputy-Speaker: Even abnormally, he ought to submit to this decision at present. He ought to reconcile himself now.

12.04 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO CAPITAL ISSUES
(EXEMPTION) ORDER

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (2) of Section 12 of the Capital Issues (Control) Act, 1947, a copy of Notification No. S.O. 1857, dated the 29th August 1959, making certain amendment to the Capital Issues (Exemption) Order, 1949 [Placed in Library, See No. LT-1621/59].

NOTIFICATION ISSUED UNDER COAL
MINES (CONSERVATION AND SAFETY)
ACT

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of Notification No. S.O. 1915, dated the 5th September, 1959, under sub-section (8) of Section 8 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library, See No. LT-1622/59.]